

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).28387/2008

(From the judgement and order dated 26/09/2008 in CRP No.1015/2008 of The HIGH COURT OF MADRAS)

M/S V.V.MINERALS

Petitioner(s)

VERSUS

M/S TATA STEEL LIMITED & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T.,permission to place addl. documents on record and with prayer for interim relief and office report)

Date: 13/08/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. K.S. Mahadevan, Adv.
Mr. Krishna Kumar R.S., Adv. for
Mr. Rajesh Kumar, Adv.For Respondent(s) Mr. Gopal Jain, Adv.
Ms. Nandini Gore, Adv.
Mr. Debmalya Banerjee, Adv.
Mr. Sarthak Nayak, Adv. for
Mrs Manik Karanjawala, Adv.State Mr. S. Gurukrishna Kumar, AAG
Mr. B.Balaji ,Adv
Mr. A. P. Venkat Adv.UPON hearing counsel the Court made the following
O R D E R

Mr. K.S. Mahadevan, learned counsel for the petitioner seeks withdrawal of the Special Leave Petition as the petitioner intends to contest the appeal filed by the respondent on all available grounds including its maintainability.

Special Leave Petition is dismissed as withdrawn. Needless to say the contentions raised by the petitioner (respondent before the High Court) in opposition to the appeal shall be heard and decided by the High Court uninfluenced by the impugned order.

|(Pardeep Kumar)
|Court Master| |(Renu Diwan)
| |Court Master

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